## GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:254
ANSWERED ON:27.07.2010
PROCUREMENT OF SHOOTING RIFLES
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## Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether a number of State level and national level shooters have requested for permission to procure shooting pistols/rifles from abroad:
- (b) if so the details thereof alongwith the number number of requests pending with the Sports Authority of India;
- (c) whether even after clearance from the concerned agencies and recommendations by peoples' representatives, the Government has not given the required sanction; and
- (d) if so, the steps taken/being taken by the Government to give early clearance for import/purchase of such sports items at the earliest?

## **Answer**

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (d) In January, 2010, Ministry has liberalized the procedure for import of weapons and ammunitions by renowned shooters. Accordingly, the practice of routing import license applications by the renowned shooters through the Ministry of Youth Affairs and Sports has been dispensed with. Now, shooters are allowed to approach the Regional Authority of Director General, Foreign Trade directly after obtaining the recommendation of National Rifle Association of India. Therefore, no applications of renowned shooters is pending in the Ministry for recommendation to Director General, Foreign Trade